

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

CP No.120/2018  
in  
OA No.2818/2017

New Delhi, this the 12<sup>th</sup> day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Shish Ram, Aged – 47 years  
S/o Shri Kishori  
Working as Technician-III  
Under SSE (P.Way) Northern Railway  
Delhi Sarai Rohilla  
R/o H.No.121, Phoolwali Gali  
Janta Colony, Circular Road  
Sahadara, Delhi.

..... Applicant.

(By Advocate: Ms. Sonika for Shri Yogesh Sharma)

**Versus**

1. Shri R.K.Kulshreshta  
General Manager  
Northern Railway, Baroda House,  
New Delhi.
2. Shri R.N.Singh  
Divisional Railway Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi.
3. Shri Ajit Srivastava  
Sr. Divisional Finance Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi. .... Respondents

(By Advocate: Shri Shailender Tiwari)

**ORDER (ORAL)**

**By Hon'ble Mr. Justice Dinesh Gupta, Member (J)**

Heard learned counsel for the parties.

2. On perusal of the compliance affidavit filed by the respondents, it reveals that our order has been substantially complied with by the respondents. Accordingly, the CP is closed. Notices issued to the alleged contemnors are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law. No costs.

**(Praveen Mahajan)**  
**Member (A)**

**(Justice Dinesh Gupta)**  
**Member (J)**

/uma/

